

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-1005/ND/2019

IN THE MATTER OF:

M/s. Om Trans Logistics Ltd.

...PETITIONER

Vs.

M/s. JMD Global Forwarders INC Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 30.08.2019

Coram:

SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

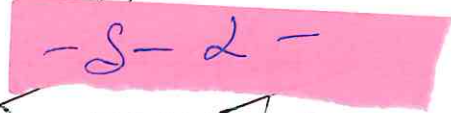
Present: Ms. Mahe Zehra, Advocate for operational-creditor
Mr. Varun Mathur, Advocate for respondent

ORDER

Counsel for the operational-creditor is present and submitted that during the course of the day the registry objections with regard to the affidavit filed in terms of Section 9 (3) (c) being rectified. Counsel for the respondent is present. Post the matter to 3rd September, 2019 as both the counsels have consented for said date.


- Sd/-

**(V.K. Subburaj)
Member (T)**


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**(P.S.N. Prasad)
Member (J)**

(Annu)